## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

## LOK SABHA STARRED QUESTION NO. \*118

ANSWERED ON MONDAY, DECEMBER 8, 2025/17 AGRAHAYANA, 1947 (SAKA)

## **Unauthorised Digital Loan Apps**

\*118. DR. BYREDDY SHABARI: SHRI APPALANAIDU KALISETTI:

Will the Minister of FINANCE be pleased to state:

- (a) the number and details of unauthorised digital loan apps identified, blacklisted or shut down by the Government, along with the platforms where they operated;
- (b) the measures taken to prevent recurrence, including regulatory action, public awareness campaigns and coordination with financial institutions and app stores; and
- (c) whether the Government proposes to create a central monitoring mechanism for such apps and protect citizens from predatory digital lending practices and if so, the details thereof?

## **ANSWER**

THE MINISTER OF FINANCE (SMT. NIRMALA SITHARAMAN)

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 118 FOR DECEMBER 8, 2025, REGARDING "UNAUTHORISED DIGITAL LOAN APPS" TABLED BY DR. BYREDDY SHABARI AND SHRI APPALANAIDU KALISETTI, HON'BLE MEMBER OF PARLIAMENT

(a) to (c): The Government has been constantly engaging with the Reserve Bank of India (RBI) and other concerned Regulators/stakeholders to curb the operations of unauthorized digital loan apps in the country. For public information, RBI has operationalized a directory 'Digital Lending Apps (DLAs)' on its website with effect from 01.07.2025, consisting of all DLAs deployed by Regulated Entities (REs) of RBI. The directory aims to aid the customers in verifying the claim of a DLA's association with a RE.

In the case of unauthorized digital loan apps being identified, Ministry of Electronics and Information Technology (MeitY) is empowered to issue directions for blocking of information for public access under Section 69A of Information Technology (IT) Act, 2000 after following the due process as provided in the Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009.

Further, the Government and RBI have been taking up various initiatives from time to time to protect citizens from exploitation by unauthorized loan apps. These inter-alia, includes:

- RBI has issued Reserve Bank of India (Digital Lending) Directions, 2025 on May 8, 2025. These directions have detailed provision regarding recovery, data privacy, and customer grievance redressal mechanisms which are mandatory for the REs, the Lending Service Providers (LSPs) engaged by them and the Digital Lending Apps (DLAs).
- ii. Proactively engaging with the major internet intermediaries and messaging platforms to review the operations of unauthorised loan apps.
- iii. Indian Cyber Crime Coordination Centre (I4C), Ministry of Home Affairs (MHA) has been proactively analysing the digital lending apps. In order to facilitate the citizens to report cyber incidents including illegal loan apps, MHA has launched a National Cybercrime Reporting Portal (www.cybercrime.gov.in) as well as a National Cybercrime Helpline number "1930".
- iv. The banks through the public facing platform 'SACHET' portal and the interregulatory State Level Coordination Committee (SLCC) facilitate the citizens for lodging of any complaints against specific entity related to deposit/ collection of money illegally.
- v. RBI and banks have been taking up awareness campaigns through short SMS, radio campaign, publicity on prevention of 'cyber-crime'. Further, RBI has been conducting electronic-banking awareness and training (e-BAAT) programmes which focuses on awareness about frauds and risk mitigation